

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 105 of 2012

Dated : 8th August, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Tata Power Company Ltd.Appellant(s)

Versus

Maharashtra Electricity Regulatory CommissionRespondent(s)

Counsel for the Appellant (s) : Mr. Vishal Anand

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1

ORDER

The learned counsel for the Commission seeks some more time to file the reply. Accordingly, he is directed to file the same on or before 10.09.2012 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is directed to file the Rejoinder after serving copy on the other side.

Post the matter on **27.09.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk